GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO. 4328 TO BE ANSWERED ON 07.01.2019

NON-PAYMENT OF SALARIES TO THE LABOURERS

†4328. SHRIMATI RAMA DEVI: SHRI RAM TAHAL CHOUDHARY:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the details and the number of companies whose property had been seized on account of non-payment of salaries to the labourers during the last three year, State-wise;
- (b) the provisions under which action has been taken against the companies which have not given the salaries to the labourers on time; and
- (c) the steps taken by the Government to ensure that salaries are given to labourers on time and the efforts made to ensure its strict compliance?

ANSWER

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR)

(a) to (c): "Labour" is in the concurrent list. Central and State Government takes action in accordance with respective Labour Laws.

Data regarding (a) is not maintained centrally. However, the Office of Chief Labour Commissioner (Central) in central sphere, regularly conduct inspections under various labour laws to curb the violations pertaining to less payment and non-payment of salary/wages to workers/employees.
